

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

O.A.NO. 559 /93.

Date of Order: 6/7-93

Between:

1. Divisional Railway Manager, (DG)
South Central Railway, Secunderabad,
2. Permanent Way Inspector (Con)
S.C.Rly, Secunderabad.
3. Chief Signal Inspector,
Signal & Telecommunication Department,
S.C.Rly, Secunderabad.

Applicants.

and

1. S.Yadagiri
2. Presiding Officer, Labour Court,
Narayanaguda, A.P. Hyderabad.

Respondents.

For the Applicants Mr. N.R. Devraj, SC for Rlys.

For the Respondents: ..

CORAM:

THE HON'BLE MR.JUSTICE V.NEELADRI RAO : VICE CHAIRMAN
AND

THE HON'BLE MR.P.T.TIRUVENGADAM : MEMBER (ADMN)

The Tribunal made the following Order:-

Admit. The operation of the order dated 11-3-92
in C.M.P.No. 173 /82 is suspended until further orders.

Issue notice to the Respondents.

Post the case on 6.9.93.

820/2/93
Deputy Registrar (P)

To

1. The Divisional Railway Manager (B.G) S.C.Rly, Secunderabad.
2. The Permanent Way Inspector (Con) S.C.Rly. Secunderabad.
3. The Chief Signal Inspector, Signal & Telecommunication
Department, S.C.Rly, Secunderabad.
4. The Presiding Officer, Labour Court, Narayanaguda, Hyderabad.
5. One copy to Mr.N.R.Devraj, SC for Rlys. CAT.Hyd.
6. One copy to Mr. ..
7. One spare copy.

pwm

J.W. 20/7/93

IN
C
TYPED BY
CHECKED BY

COMPARED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. VICE CHAIRMAN
AND
THE HON'BLE MR. A. B. GORTY : MEMBER(AD)
AND
THE HON'BLE MR. T. CHANDRASEKHAR REDDY
MEMBER(J)
AND
THE HON'BLE MR. P. T. TIRUVENGADAM : M(A)

Dated : 6 - 7 - 1993

ORDER/JUDGMENT:

M.A. /R.A. / C.A. No.

in
O.A. No. 559/93

T.A. No. (w.p.)

Admitted and Interim directions
issued

Allowed

Disposed of with directions

Dismissed

Dismissed as withdrawn Adminstrative Tribunal

Dismissed for default. DESPATCH

Rejected/ Ordered 28 JUL 1993

No order as to costs.

HYDERABAD BENCH

pvm

John
Dev 1993